

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2370/2016

(Arising out of impugned final judgment and order dated 13-10-2015 in FA No. 194/1998 passed by the High Court Of Judicature At Allahabad)

MAHENDRA PRASAD

Petitioner(s)

VERSUS

JAG PATTI DEVI

Respondent(s)

Date : 17-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Vikrant Singh Bais, Adv.
Mr. Yogesh Tiwari, Adv.
Ms. Neema, Adv.
Mr. Sanjay K. Agrawal, AOR

For Respondent(s)

UPON hearing the counsel the court made the following
O R D E R

1. Service of show cause notice is complete on the respondent, but none is present on her behalf.
2. Learned counsel for the petitioner states that he may be permitted to obtain instructions from his client as to the current status of the parties.
3. At his request, list on 09th February, 2024 for directions.

Signature Not Verified


Digitally signed by
GEETA AHUJA
Date: 2024.01.17
17:45:17
Reason:

Geeta Ahuja)
Assistant Registrar-cum-PS

(Nand Kishor)
Court Master (NSH)